

child is hungry or thirsty, it thinks of its mother. It is the same thing with me. So forgive me'—he says.

AN HON. MEMBER: What about Ministers?

SHRIMATI SUDHA V. REDDY: It is this quality which provides an outfit for womankind which equips her as a better social worker than her counterpart.

SHRI RANDHIR SINGH: Conceded.

SHRIMATI SUDHA V. REDDY: The Central Social Welfare Board has recently been registered under the Companies Act. I think under sec. 25 of it. It was partly due to the fact that all the time it was felt that this body had no legal status, that it was being given money on just a fluid drive, that whatever was given to it made it an *ad hoc* limb of the Government and being a limb of the Government is not a very presentable feature'.

16 hrs.

MR. DEPUTY-SPEAKER: The hon. lady Member may resume her speech on the next occasion. We shall take up Private Member's Business now.

SHRI HEM BARUA (Mangaldai): I did not want to disturb the hon. Member while she was speaking. The Prime Minister was to make a statement on Telangana at 3.45 P.M.

MR. DEPUTY-SPEAKER: It will be made at about 6 P.M.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

SHRI B. R. PARMAR: I move:

"That this House do agree with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 1969"

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 1969"

The motion was adopted

16.02 hrs.

RESOLUTION RE : POWERS AND FUNCTIONS OF GOVERNORS— *Contd.*

MR. DEPUTY-SPEAKER: The House will now take up further discussion of the Resolution moved by Shrimati Sushila Rohatgi on the 28th March, 1969 on the Powers and functions of Governors. She has taken seven minutes, and one hour and fifty-three minutes are left. She may take another fifteen or twenty minutes and the other hon. Members may take five minutes each. The hon. Minister will take about fifteen minutes.

SHRIMATI SUSHILA ROHATGI (Bilhaur): The main controversy regarding the position of the Governors revolves round three factors. The first was the position of the Governor as a constitutional head; secondly, the exercise of his discretionary powers and thirdly, the question of impeachment or recall.

First and foremost, we find that there is a controversy regarding the functions of the Governor as a constitutional head. Mr. Giri believes then the Governor should act as an Ambassador between the Centre and the State and within the frame work of the Constitution he can also discharge certain necessary and useful functions.

16.04 hrs.

[SHRI THIRUMALA RAO *in the Chair*]

Whereas we find that some ex-Governors like Dr. Katju, Mr. Gadgil and Dr. Pattabhi Sitharamayya complained that they really had nothing to do with the Government which was carried out in their name